

(PART A)

Annual statement to be furnished to Authorised Dealers by exporters
giving details of export performance during the calendar year ended December 31,.....

(Amount in Rs 000s)

Total Export Proceeds Due within the prescribed period of 180 days or longer period as applicable		Total Export Proceeds realised within the prescribed period of 180 days or longer period as applicable		Export proceeds not realised within the prescribed Period of 180 days or longer period as applicable	
No of GR/SOFTEX/SDF/PP forms due	Amount	No of GR/SOFTEX/SDF/PP forms due	Amount	No of GR/SOFTEX/SDF/PP forms due	Amount
		<u>Fully Realised</u>			
		<u>Partly Realised</u>			

(PART B)

(Amount in Rs 000s)

Details of Export Bills not Realised (partly or fully) within the prescribed period		Details of Extension /Reduction in invoice value/ write-off by the exporter himself		Extension/Reduction in invoice value /write-off sought from AD	
GR No.	Amount	Amount	Revised due date @	Amount	Revised due date @
(1)		(2)		(3)	
Total					

- NOTE: 1) The exporter should approach AD/RBI for extension of time in respect of bills in Column (3) in PART B.
2) Total of Bills in column.(2) in PART B should not exceed 10% of those in Column.1 of PART A
3) From 2005 onwards, Bills in column 1 of PART A will include those which have been extended for realisation by the exporter himself or with the approval of AD/RBI.
4) In respect of export bills written off (including reduction in invoice value), evidence for surrender of export incentives to be produced.
@ For cases of extension

Exporter's Signature:

Verified by Authorised Dealer